

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 5321**  
ANSWERED ON 25.03.2026

**TENDER OF OFFSHORE WIND ENERGY**

5321. DR. T SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether it is true that the offshore wind energy tender proposed off the Tamil Nadu coast in the Gulf of Mannar has been delayed beyond the earlier target timeline of February, 2026 and if so, the details thereof;
- (b) the status of the proposed 500 MW offshore wind project supported by Viability Gap Funding (VGF) and the timeline for release of such support;
- (c) the renewable energy capacity addition during the year 2025–26, State-wise including wind and solar installations in Tamil Nadu; and
- (d) the steps taken by the Government to expedite renewable energy investments and power sale agreements for projects proposed in Tamil Nadu?

**ANSWER**

**THE MINISTER OF STATE FOR NEW & RENEWABLE ENERGY AND POWER**

**(SHRI SHRIPAD YESSO NAIK)**

(a) &(b) National Institute of Wind Energy (NIWE) has installed floating LiDAR buoy for the wind resource assessment of Tamil Nadu site. NIWE also carried out offshore met-ocean field studies, Geophysical & Geophysical investigation for Tamil Nadu site. The tender for the development of Tamil Nadu offshore wind project is linked to the outcomes of wind resource assessment and other studies.

(c) The state wise renewable energy capacity addition in the country including wind and solar installations in Tamil Nadu during the financial year 2025–26 (till 28.02.2026) is given in **Annexure-I**.

(d) Government has taken several steps to expedite renewable energy investments in the country including Tamil Nadu. The details are placed as **Annexure-II**. Further, in order to expedite Power Sale Agreements (PSA), Government has requested States to comply with the Renewable Consumption Obligation (RCO) under the Energy Conservation Act, and advised Renewable Energy Implementing Agencies (REIAs) to aggregate demand from Electricity Distribution companies (DISCOMs) and other consumers before designing and issuing the tenders. Regional workshops have been organized with major renewable energy procuring States to accelerate PSA signing agreements for RE projects.

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**ANNEXURE-I**

Annexure-I referred in reply of part (c) of Lok Sabha unstarred question no. 5321 to be answered on 25.03.2026

**State Wise renewable energy capacity addition in the country during financial year 2025–26 (till 28.02.2026)**

S. No.	STATES / UTs	Renewable Energy Capacity Addition including Large Hydro (MW)	Wind Energy Capacity Addition (MW)	Solar Energy Capacity Addition (MW)
1	Andhra Pradesh	3558.01	38.63	1838.18
2	Arunachal Pradesh	500.59	0.00	0.59
3	Assam	336.93	0.00	336.93
4	Bihar	107.00	0.00	107.00
5	Chhattisgarh	433.26	0.00	408.36
6	Goa	19.80	0.00	19.80
7	Gujarat	11523.58	2519.71	8989.61
8	Haryana	535.05	0.00	519.81
9	Himachal Pradesh	594.77	0.00	142.02
10	Jammu & Kashmir	4.99	0.00	4.99
11	Jharkhand	42.52	0.00	42.52
12	Karnataka	2503.83	1149.44	1350.29
13	Kerala	655.56	0.25	611.31
14	Ladakh	4.22	0.00	4.22
15	Madhya Pradesh	1190.46	415.00	775.46
16	Maharashtra	9265.29	588.40	8676.89
17	Manipur	3.73	0.00	3.73
18	Meghalaya	0.00	0.00	0.00
19	Mizoram	3.30	0.00	3.30
20	Nagaland	0.17	0.00	0.17
21	Odisha	179.88	0.00	154.88
22	Punjab	145.48	0.00	145.48
23	Rajasthan	10464.90	20.40	10441.75
24	Sikkim	0.00	0.00	0.00
25	Tamil Nadu	2586.76	362.85	2198.91
26	Telangana	223.00	0.00	223.00
27	Tripura	14.17	0.00	14.17
28	Uttar Pradesh	485.13	0.00	482.38
29	Uttarakhand	995.86	0.00	244.82
30	West Bengal	0.00	0.00	0.00
31	Andaman & Nicobar Islands	2.21	0.00	2.21
32	Chandigarh	0.00	0.00	0.00

33	Dadra & Nagar Haveli and Daman & Diu	86.78	0.00	86.78
34	Delhi	101.67	0.00	100.50
35	Lakshadweep	1.60	0.00	1.60
36	Puducherry	26.20	0.00	26.20
37	Others	0.00	0.00	0.00
	<b>Total (MW)</b>	<b>46596.70</b>	<b>5094.68</b>	<b>37957.86</b>

**Annexure-II referred in reply of part (d) of Lok Sabha unstarred question no. 5321 to be answered on 25.03.2026**

Government has taken several steps to expedite renewable energy investments in the country including Tamil Nadu. These, inter alia, include;

- Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm & Dispatchable Renewable Energy (FDRE) projects have been issued.
- To boost RE consumption, Renewable Purchase Obligation (RPO) followed by Renewable Consumption Obligation (RCO) trajectory has been notified till 2029-30. The RCO which is applicable to all designated consumers under the Energy Conservation Act 2001 will attract penalties on non-compliance. RCO also includes specified quantum of consumption from Decentralized Renewable Energy sources.
- Foreign Direct Investment (FDI) has been permitted up to 100 percent under the automatic route.
- Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), PM Surya Ghar Muft Bijli Yojana, National Programme on High Efficiency Solar PV Modules, New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA), National Green Hydrogen Mission, Viability Gap Funding (VGF) Scheme for Offshore Wind Energy Projects have been launched.
- Scheme for setting up of Solar Parks and Ultra Mega Solar Power projects is being implemented to provide land and transmission to RE developers for installation of RE projects at large scale.
- Waiver on Inter State Transmission System (ISTS) charges for renewable energy projects including green hydrogen projects, with certain timelines and conditions.
- Laying of new transmission lines and creating new sub-station capacity has been funded under the Green Energy Corridor Scheme for evacuation of renewable power.
- Quality Control Orders for Solar Photovoltaic products (i.e., Solar PV Modules, Solar PV Inverters & Storage Battery) and Solar Water Heating systems notified.
- Issued National Framework for promoting & developing Energy Storage Systems.
- Issued Guidelines for Resource Adequacy Planning Framework for India.
- Electricity (Rights of Consumers) Rules, 2020 has been issued for net-metering up to five hundred Kilowatt or up to the electrical sanctioned load, whichever is lower.
- “National Repowering and Life Extension Policy for Wind Power Projects, 2023” has been issued.
- The Offshore Wind Energy Lease Rules, 2023 have been notified vide Ministry of External Affairs notification dated 19th December 2023, to regulate the grant of lease of offshore areas for development of offshore wind energy projects.
- The Revised Guidelines for installation of prototype wind turbine models issued on 12th June 2025.
- Mechanism of Approved List of Models and Manufacturers for Wind Turbines, Wind Turbine Components, Solar Modules, Solar cells.
- Standard & Labelling (S&L) programs for Solar Photovoltaic modules and Grid-connected Solar Inverters have been launched.

- To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2030.
- “The Electricity (Late Payment Surcharge and related matters) Rules (LPS rules) have been notified.
- Electricity (Promoting Renewable Energy Through Green Energy Open Access) Rules, 2022, notified on 06th June 2022 with objective of ensuring access to affordable, reliable, and sustainable green energy for all. Green Energy Open Access is allowed to any consumer with contract demand of 100 kW or above through single or multiple single connection aggregating Hundred kW or more located in same electricity division of a distribution licensee.
- Green Term Ahead Market (GTAM) has been launched to facilitate sale of Renewable Power through exchanges.
- Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators.